

ITEM NO.1719

COURT NO.8

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 15606/2024

SUBASH CHANDRA KAPOOR

Petitioner(s)

VERSUS

THE STATE OF TAMIL NADU & ORS.

Respondent(s)

Date : 28-03-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH
[IN CHAMBER]

For Petitioner(s) Mr. S. Prabu Ramasubramanian, Adv.
Mr. Manoj Kumar A., Adv.
Mr. Vairawan A.s, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner is granted a
period of four weeks to take fresh steps in respect
of the unserved respondents.

(ASHA SUNDRIYAL)
DEPUTY REGISTRAR

(POONAM VAID)
ASSISTANT REGISTRAR